COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 116 OF 2017

Dated: 11th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Sasan Power Ltd. ...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Tabrez Malawat

Counsel for the Respondent(s) : G. Umapathy for R.2

Mr. Rajiv Srivastava Ms. Garima Srivastava

Ms. Gargi SRivastavafor R.3 to 6

Ms. Swapna Seshadri for R.7, 8, 9 &13

Mr. Ravi Sharma for R.10

Ms. Anushree Bardhan for R.14

ORDER

Admit. Issue notice to the Respondents returnable on 04.09.2017. Mr. G. Umapathy takes notice on behalf of Respondent No.2; Mr. Rajiv Srivastava takes notice on behalf of Respondent Nos. 3 to 6; Ms. Swapna Seshadri takes notice on behalf of Respondent Nos. 7, 8, 9 & 13; Mr. Ravi Sharma takes notice on behalf of Respondent No.10 and Ms. Anushree Bardhan takes notice on behalf of Respondent No.14 and they seek four weeks time to file reply. Dasti, in addition, is permitted.

List the matter on <u>04.09.2017</u>. In the meantime, learned counsel for the respondents may file reply on or before 09.08.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 24.08.2017 after serving copy on the other side.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/hks